

[Shri Janak Raj Gupta]

The problems relating to Government of India relate to :

- (a) payment of lump sum grant to the displaced persons per family ;
- (b) payment of cost of land, deficient in the allotable unit of land to the rural displaced persons ; and
- (c) grant of development charges for developing plots in the urban areas.

I would like to urge upon the Union Government to provide adequate funds to solve the problems of these displaced persons.

[Translation]

(xii) Need to develop villages affected by colonies carved by D.D.A.

SHRI BHARAT SINGH (Outer Delhi): Mr. Deputy Speaker, Sir, D.D.A. acquires land of the villages of Delhi at cheap rates and sets up colonies with multi-storeyed buildings on that land, as a result of which the villagers are left neither with any space for playgrounds nor are they able to get fresh air. Not only that, villages are also not getting their required share of water supply and power because of these residential colonies in the neighbourhood. In addition, the villages are not able to get licences for shops and factories

D.D.A. acquires land but does not undertake any development work. Hence, the Government should ensure that playgrounds, parks and 'baratghars' are constructed in all such villages. Full development of these villages should be undertaken and wherever roads are in need of repairs or need to be constructed, necessary construction or repair work should be completed at the earliest.

[English]

(xiii) Need to give early clearance to Pollavaram Project and to constitute River Basin Authority early.

SHRI SRIHARI RAO (Rajahmundry) : The river Godavari is one of the major

water resources of the country. But unfortunately, more than 60 per cent of its water remains unutilised. There are no immediate plans by the Central Government to tap this huge water resource for the benefit of the entire nation. The State Governments namely, Maharashtra, Madhya Pradesh and Andhra Pradesh do not have the financial resources to immediately take up and execute expeditiously the hydro-electric and irrigation projects already cleared. The delay in clearing the Pollavaram project submitted by the Government of Andhra Pradesh to the CWC and the Central Government is an example of the gap between the projected national objectives and the ineffectiveness in implementing the plans for the realisation of the Plan objectives. Recently, the Central Government has announced its intention to form a River Basin Authority. This is a most welcome step, the formation of a River Basin Authority, so far as the river Godavari is concerned ; it will be meaningful only if the Central Government is able to provide financial assistance of Rs 1,000 crores to the State of Andhra Pradesh for taking up the Pollavaram project for immediate execution. The object of achieving 175 million tonnes of foodgrains production by the end of the Seventh Plan and also implementing the new slogan of 'Bekari Hatao' can be achieved if such mighty projects are taken up.

(xiv) Need for inclusion of some monuments from Himachal Pradesh in the list submitted to the World Heritage Committee of UNESCO.

PROF. NARAIN CHAND PARASHAR (Hamirpur) : The list of 25 monuments submitted by the Government of India to the World Heritage Committee of UNESCO as per the answer given to Unstarred Question No. 9805 dated 5th May, 1988 does not contain a single monuments from Himachal Pradesh, Punjab and Haryana, which have a large number of monuments worthy of inclusion in this list. I request the Minister of Human Resource Development to recommend the rock cut temples of Maeroor in Kangra District, Narbdeswar temple in Sujanpur Tihra of Hamirpur District, Bachhretu temple of Bilaspur District and Tabo and Kye monasteries of Lahul and Spiti

district in Himachal Pradesh for inclusion in the World Heritage list.

(xv) **Need for intensive hydro-geological survey of Alwar district of Rajasthan.**

SHRI RAM SINGH YADAY (Parbhani) : There is no perennial source of water in the form of river or stream in district Alwar, Rajasthan State which would have been harnessed for irrigation of agricultural land of farmers. Presently, ratio of irrigated and un-irrigated lands there is of 35 and 65. A project of water supply through Tubewells is longstanding genuine demand of the farmers of the district. The operational capability of the Rajasthan State Ground Water Corporation set up by the Government of Rajasthan is negligible due to paucity of funds and rigs.

Water table of wells and tubewells had gone deeper from 40 ft. to 50 ft. in that area due to failure of monsoon rains and prevalence of drought conditions for the last four years. Hydro-geological survey undertaken in district Alwar, had been done on the basis of their old and outdated permanent points.

Systematic and technology mission based data survey was not done. Consequently, vast geographical areas have been identified as "dark areas" as regards availability of water. This type of survey has caused a great harm to the interests of farmers. Thus, there is a need of hydro-geological survey afresh in areas of district Alwar.

I, therefore, urge upon the Government of India that systematic and intensive hydro-geological survey of the whole geographical area of district Alwar should immediately be conducted by the Central Ground Water Board so that reliable information of level of water-table is assured to farmers.

Exploratory tube-wells (Bore-holes) in problem villages should also be undertaken so that people can get potable water.

(xvi) **Need to Sanction Swatantrata Samman Pension to all the freedom fighters.**

SHRI DAL CHANDER JAIN (Damoh) : The Central Government has awarded

Swatantrata Sainik Samman Pension to some of the freedom fighters while thousands of freedom fighters in the States have been ignored on the ground that they had not undergone imprisonment for the period prescribed by the Central Government as the criterion for eligibility to Central Swatantrata Sainik Samman Pension. This is unjust as the imprisonment was given according to judicial view. Gandhiji had said that a person who had been in jail even for a day was also a Tyagi. Every freedom fighter played a role in the freedom struggle. Now to classify them on the basis of period of imprisonment is unjustful and disgraceful to the freedom fighters. Credit for winning freedom goes to all freedom fighters irrespective of the period for which they were imprisoned.

So, I, on behalf of the freedom fighters, request the Central Government to sanction the same Swatantrata Sainik Samman Pension to all the State Freedom fighter pensioners. Their request to treat all the freedom fighters equally as a group should be considered favourably and the limit of imprisonment should be cancelled.

(xvii) **Need to set up a bench of Kerala High Court at Trivandrum.**

SHRI A. CHARLES (Trivandrum) : A Bench of the Kerala High Court at Trivandrum, the Capital of the State, is a long standing demand of the Government of Kerala. In 1971, the State Legislature of Kerala had passed a unanimous resolution for establishing a Bench of the High Court at Trivandrum. But the matter is still pending with the Union Government. In answer to Starred Question No 679 of 1986, the then Law Minister made a categorical statement that he would make enquiries to find out whether any such request has been made by the State Government. But in spite of repeated reminders, no further action has been taken. I, therefore, earnestly urge for establishing a Bench of the Kerala High Court at Trivandrum without any further delay.

[Translation]

(xviii) **Need to take steps to check recurring floods in Bihar.**

SHRIMATI PRABHAWATI GUPTA (Motihari) : Mr. Deputy Speaker, Sir, for